

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.448/2003.

Wednesday this the 4th day of June 2003.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

M.J.Ammuni,  
Ex-Casual Labourer,  
Nagercoil Junction,  
Southern Railway.

Applicant

(By Advocate Shri T.C.Govindaswamy)

Vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai-3.
2. The Additional Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum-14. Respondents

(By Advocate Shri P.Haridas)

The application having been heard on 4th June 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN JUDICIAL MEMBER

The applicant, a casual labourer of Southern Railway is aggrieved by non feasance on the part of the respondents to dispose of A-1 Appeal dated 15.7.2003. Therefore the applicant has filed this O.A.under Section 19 of the Central Administrative Tribunals' Act, seeking the following reliefs:

- a) Direct the 2nd respondent to consider and pass appropriate orders on Annexure A-1 Appeal submitted by the applicant in accordance with law and communicate the same to the applicant within a time limit as may be found just and proper by this Hon'ble Tribunal.
- b) Award costs of and incidental to this application.
- c) Pass such other orders or direction as deemed just, fit and necessary in the facts and circumstances of the case.

2. When the case came up for hearing, the learned counsel for the respondents submitted that he is not very sure that whether

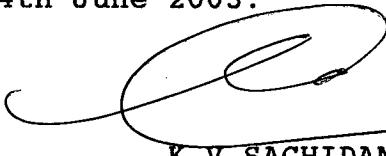
A-1 Appeal has received or not by the 2nd respondent. Learned counsel for the applicant submitted that he would be satisfied if this Court directs the 2nd respondent to dispose of the Appeal within a time frame as prayed for in the O.A.

3. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

4. In the interests of justice, this Court feels that such a direction will meet the ends of justice. Therefore, the 2nd respondent is hereby directed to dispose of A-1 Appeal (if he has already received) and if not received, A-1 will be treated as an Appeal Memorandum and the 2nd respondent shall dispose of the Appeal within a period of two months from the date of receipt of a copy of this order. Learned counsel for the respondents will forward A-1 along with a copy of the order to the same authority.

5. O.A. is disposed of as above. In the circumstances, there is no order as to costs.

Dated the 4th June 2003.



K.V. SACHIDANANDAN  
JUDICIAL MEMBER

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